

DIVISION BENCH  
COURT - II

S-4

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1136(KB)2018  
IA(I.B.C)/684(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	CALCUTTA TRADING CENTER VS OTTO PROJECTS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

Ms. Kiran Sharma, Adv. ] For Mecon Ltd.  
Ms. Devanshi Prashad, Adv.

Mr. Nirmalya Dasgupta, Adv. ] For Liquidator  
Mr. Jitendra Pathak, Adv.

**ORDER**

1. Ld. Counsels for the parties present.
2. **IA(I.B.C)/684(KB)2024**
  - a) Liberty is granted in IA(IBC)/334(KB)2022. This IA be carried out in cause title of this petition.
  - b) Liberty be granted to add RSP- Rourkela as a party in IA (IBC)/334(KB)2024.
  - c) Registry is directed to issue notice to RSP- Rourkela by way of speed post and by e-mail and place tracking information on record to file its reply to both the IAs i.e. IA(IBC)/684(KB)2024 and IA(IBC)/334(KB)2024 respectively, within a period of 3 weeks.
  - d) RSP- Rourkela can also file reply within a period of two weeks.
  - e) List this matter for consideration on **20.05.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**